

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/2353/2020

This the 16th day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Saiem Iqbal (minor) R/o late Mohammad Iqbal Bhat, R/o Tulsi Bagh Solina through Mohammad Hussain Bhat, Age 46 yrs. S/o Gh. Mohammad Bhat, R/o Tulsi Bagh Solina.

.....Applicant

(Advocate:- Mr. Mohsin S. Qadri-**Not Present**)

Versus

1. State of Jammu and Kashmir, through Commissioner/Secretary to Govt. General Administration Department, Civil Sectt., Srinagar/Jammu.
2. Director Handicrafts Department, Kashmir.
3. Assistant Director Handicrafts, Budgam.

.....Respondents

(Advocate: -----)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the last date also i.e. 01.02.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e. 15.02.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)
MEMBER (A)**

/M.M/

**(RAKESH SAGAR JAIN)
MEMBER (J)**